keep deposited with the Reserve Bank of India either in cash or in the form of unencumbered approved securities an amount not less than their paid up capital and reserves as stipulated under Section 11(2) (a) of the Banking Regulation Act, 1949 and 20 per cent of the profi, in respect of all the business transacted through their branches in India as disclosed Profit and Loss Account every year. Also, they have to deploy and keep deployed in Indian business an amount equivalent to 3.5 per cent their deposits as at the end of the previous ,......

Persons working in Hotel Corporation of India

1368. SHRI S. W. SHRI JAHALLLI LANERJEE: DR. BHAI MAHAVIR:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) the number of persons working as Managers, Cooks and other functionaries in Hotel Corporation of India and other tourist centres who have left the job in the last two years;
- (b) whether it is a fact that they have been offered better service conditions and emoluments by Gulf and other countries; and
- (c) what steps have been taken to prevent the drain of trained personnel from the Corporation and the Hotels working under it? Taran - -

THE MINISTER OF STATE INISTRY OF TOURISM AND AVIATION (SHRI CHAN-LAL CHANDRAKAR): (a) The information is being collecand will be laid on the Table of ் e Sabha.

Refund of money to Soft Drink and other companies

JAGDISH 1369. SHRI PRASAD MATHUR:

> SHRI JASWANT SINGH: SHRI ASHWANI KUMAR.

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that some amount of money i funded to soft di cause of the relief and concessions provided in the budget for 1980-81; and
- (b) what are the companies to which the refund is due and of what amounts?

THE DEPUTY MINISTER IN THE (SHRI MINISTRY OF FINANCE MAGANBHAI BAROT): (a) The concession in Central Excise duty extended to caffienated aerated waters in the bud-'980-81 is prosit took effect pective in naton and from 19_6-80. It does not have retrospective effect and, therefore, the question of any refund arising as a result of the above budgetary concession should not arise.

(b) Does not arise.

Investigations regarding Pitts SA-2 aircraft

1370. SHRI YOGENDRA SHARMA: SHRI BHUPESH GUPTA. SHRI INDRADEEP SINHA.

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether his attention has been drawn to an item under the headline KOSZAREK PLANE DEALS CITED published in "India Abroad" of New York, dated July, 27, 1980;
- (b) whether Government had made an investigation in regard to the disclosure made in this article regarding the Pitts SA-2 aircraft which crashed in Delhi on June 23, 1980 and also certain other matters concerning the operation of Civil Aviation in this country; and
- (c) if so, what are the results of the inquiry?